

(1)

Bail Application No.1465
FIR No.460/20
PS: Paschim Vihar
State Vs. Manish
U/s 392/411/34 IPC

22.07.2020

Undersigned is performing duty pursuant to circular/duty roster dated 15.07.2020 of Ld. District & Sessions Judge, West, THC, Delhi.

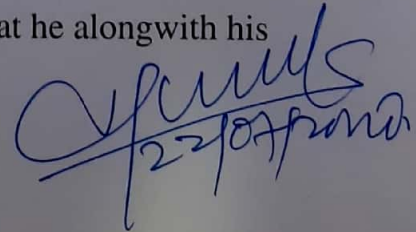
Present : Sh. M.A. Khan Ld. Addl. PP for the State.
Sh. Bhishm Dutt, Ld. Legal Aid Counsel for applicant/accused.
PSI Akshay Yadav in person on behalf of ASI Ramji Lal.

This application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of bail, from jail through DLSA.

PSI Akshay Kumar has filed reply to the above application on behalf of ASI Ramji Lal, P.S. Paschim Vihar alongwith previous involvement report.

Ld. Legal Aid counsel for the applicant/accused submits that investigation qua the applicant/accused is complete and there is no requirement of further investigation from the applicant/accused.

The allegations as per the reply filed on behalf of ASI Ramji Lal against the applicant/accused are that he alongwith his

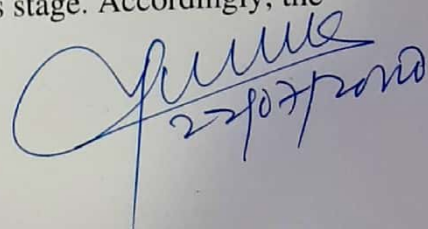


(2)

other two associate had catch hold of complainant and his friend namely Kamlesh while they were waiting for tempo near Hindustan Petrol Pump, A Block, Meera Bagh, Delhi, on 23.04.2020 at 1:30 A.M., (night time) and accused persons started beating complainant and his friend. Further, it is allegation against the applicant/accused that applicant/accused and his associate had snatched two mobile phone and one purse having Rs.20,000/- in it as well as Adhar Card from the complainant, and they had also snatched one mobile phone from Kamlesh.

As per reply, during the course of investigation, the applicant/accused was arrested and from his possession one mobile phone make Intex and Rs.1000/- and one Adhar Card of complainant was recovered. Further, during the investigation, the applicant/accused disclosed that out of robbed items, one mobile phone, Rs. 5000/- and one Adhar Card and purse was taken by him as his share from the looted items and out of Rs.5000/- he has already spent Rs.4000/-. Further, as per reply other two associates of applicant/accused are still absconding and process u/s 82 Cr.P.C., have been initiated against the co-accused persons.

Thus, keeping in view of the gravity of the offence, the applicant/accused does not deserve bail at this stage. Accordingly, the


22/07/2020


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application u/s 439 Cr.P.C., is hereby dismissed.

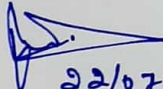
Copy of this order be sent to concerned jail superintendent for information.

Copy of this order be given dasti to Ld. Legal Aid counsel for the applicant/accused.

The application u/s 439 Cr.P.C., as filed on behalf of applicant/accused is disposed of accordingly.


(Lal Singh)
ASJ-05(W)/THC/Delhi
22.07.2020

Received dasti


22/07/20

Bhishm Jutt (LAC)

EMND/319/09

9540687909

FIR No. 942/97
PS Rajouri Garden
U/s 307/302/34 IPC
State Vs. Vijay Rai

22.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

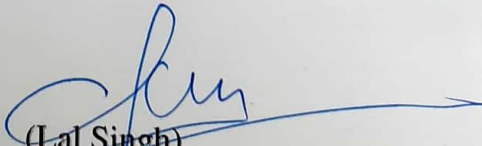
Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.Harsh Hardy, Ld. Counsel for the applicant/accused through VC.

This application has been filed on behalf of the applicant/accused for grant of interim bail in terms of HPC guidelines dt. 07.04.2020 and 18.05.2020.

At the very outset, Id. Counsel for the accused submits that the voice of undersigned was not audible and clear. Therefore, Id. Counsel for the applicant/accused is also heard through mobile phone on the mobile phone of Reader in speaker mode.

Issue notice to the concerned Jail Supdt. to file the report regarding the status of the case, returnable for 24.07.2020.

Put up on 24.07.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
22.07.2020(P)

Bail Application No.1464
FIR No.340/20
PS: Nangloi
State Vs. Himanshu @ Mannu
U/s 394/397/411/34 IPC

22.07.2020

Undersigned is performing duty pursuant to circular/duty roster dated 15.07.2020 of Ld. District & Sessions Judge, West, THC, Delhi.

Present : Sh. M.A. Khan Ld. Addl. PP for the State.
Sh. Gaurav Dixit, Ld. Proxy counsel for counsel for applicant/accused.
IO SI Amit in person.

This application has been filed on behalf of applicant/accused for grant of interim bail for 45 days.

IO has filed reply to the above application.

Proxy counsel for the applicant/accused requested to adjourn the matter for 24.07.2020 as today main counsel is stated to be not available.

Put up on 24.07.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
22.07.2020

Bail Application No.2903

FIR No.109/19

PS: EOW West

State Vs. Jaideep Singh

U/s 406/420/120B IPC

22.07.2020

Undersigned is performing duty pursuant to circular/duty roster dated 15.07.2020 of Ld. District & Sessions Judge, West, THC, Delhi.

Present : Sh. M.A. Khan Ld. Addl. PP for the State.
None for applicant/accused.
IO Inspector Satish Kumar in person.

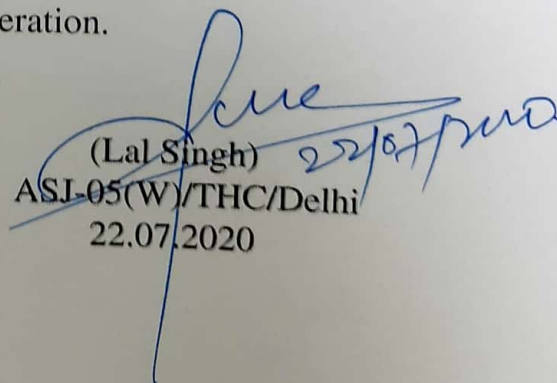
This application u/s 438 Cr.P.C., as filed on behalf of applicant/accused for grant of anticipatory bail, is listed for consideration.

IO has filed fresh reply.

Perusal of file shows that already interim protection has been granted to the applicant/accused.

Therefore, in the interest of justice, matter is adjourned for 02.09.2020.

Put up on 02.09.2020 for consideration.


(Lal Singh)
ASL-05(W)/THC/Delhi
22.07.2020

Bail Application No.903
FIR No.133/20
PS: Punjabi Bagh
State Vs. Gangan Gandhi @ Ishan
U/s 420/34 IPC

22.07.2020

Undersigned is performing duty pursuant to circular/duty roster dated 15.07.2020 of Ld. District & Sessions Judge, West, THC, Delhi.

Present : Sh. M.A. Khan Ld. Addl. PP for the State.
None for applicant/accused.

This application u/s 438 Cr.P.C., as filed on behalf of applicant/accused for grant of anticipatory bail, is listed for consideration.

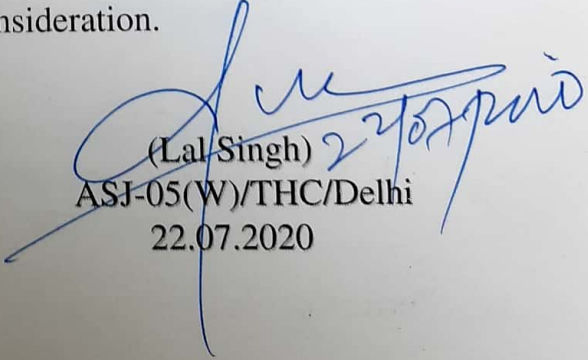
Reply is received on behalf of SI Sudhir Rathi.

None appeared for the applicant/accused.

Perusal of file shows that none has appeared for applicant/accused for last three dates.

Therefore, in the interest of justice, matter is adjourned for 13.08.2020.

Put up on 13.08.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
22.07.2020

(1)

Bail Application No.1462
FIR No.423/19
PS: Paschim Vihar
State Vs. Karuna Parashar
U/s 306/34 IPC

22.07.2020

Undersigned is performing duty pursuant to circular/duty roster dated 15.07.2020 of Ld. District & Sessions Judge, West, THC, Delhi.

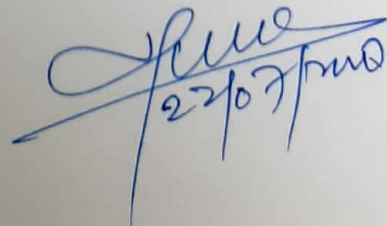
Present : Sh. M.A. Khan Ld. Addl. PP for the State.
Sh. Neeraj Sharma, Ld. Counsel for applicant/accused.
PSI Akshay Yadav on behalf of SI Chandra Sekhar.

This application u/s 438 Cr.P.C., has been filed on behalf of applicant/accused for grant of anticipatory bail.

PSI Akshay Yadav has filed reply to the above application on behalf of SI Chandra Sekhar P.S. Paschim Vihar West.

Ld. Counsel for the applicant/accused submits that applicant/accused had already joined the investigation, however, on 15.07.2020 when the first anticipatory bail application was dismissed it was not brought to the notice of the Ld. ASJ-02, West, by the State that the applicant/accused has already joined the investigation.

As per reply filed by SI Chandra Sekhar, the applicant/accused has joined the investigation on 20.03.2020 and 20.05.2020 but during course of investigation, the applicant/accused



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(2)

did not cooperate during investigation.

In view of the above facts & circumstances, the applicant/accused is directed to join the investigation as and when required/called by IO/SHO concerned and the applicant/accused shall fully cooperate with the investigating agency and also provide her present residential address to the IO/SHO concerned.

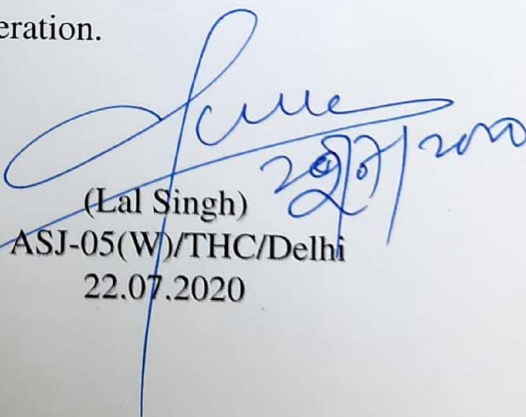
In the meanwhile, no coercive steps shall be taken against the applicant/accused till next date of hearing.

It is further clarified that if the applicant/accused fails to join the investigation, then investigation agency is at liberty to move appropriate application for vacation of the interim protection granted to the applicant/accused.

IO to file fresh status report on next date of hearing.

Copy of order be given dasti.

Put up on 10.08.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
22.07.2020

(1)

Bail Application No.805
FIR No.142/18
PS: EOW West
State Vs. Satya Narayan Sharma
U/s 409/420/120B IPC

22.07.2020

Undersigned is performing duty pursuant to circular/duty roster dated 15.07.2020 of Ld. District & Sessions Judge, West, THC, Delhi.

Present : Sh. M.A. Khan Ld. Addl. PP for the State.
Sh. Ashok Kumar, Ld. Counsel for applicant/accused.
ASI Dinesh Kumar on behalf of IO.

This application as filed on behalf of applicant/accused for extension of interim bail, is listed today for consideration.

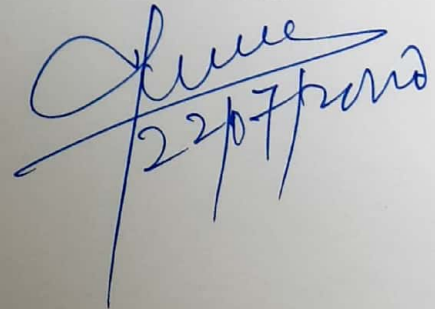
ASI Dinesh Kumar has filed reply on behalf of IO.

Request is received from IO SI Shikhar Chaudhary for his exemption from personal appearance.

Ld. Counsel for the applicant/accused submits that the applicant/accused is already on interim bail.

ASI Dinesh Kumar also submits that the applicant/accused is at present on interim bail.

Ld. Counsel for the applicant/accused submits that the applicant/accused is already on interim bail and vide order dated 13.07.2020, in W.P. (C)3037/2020 in the matter titled as Court On Its


22/07/2020

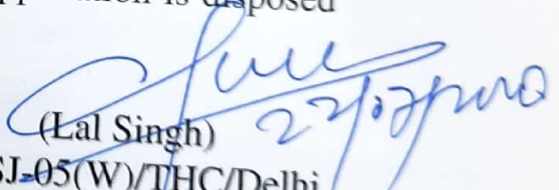
(2)

Own Motion Vs. State & Ors., extended the interim bail till 31.08.2020.

Vide above order dated 13.07.2020, Hon'ble High Court of Delhi has clarified that the order of extension of bail/interim bail/parole shall be applicable to all under trial/convict, who are on bail/interim bail or parole as on date, irrespective of the fact that they are released on bail or interim bail or parole before or after 16.03.2020.

Further, vide above order dated 13.07.2020, the Hon'ble High Court of Delhi, also extended implementation of directions contain in order dated 25.03.3030, 15.05.2020 and 15.06.2020 till 31.08.2020 with the same terms & conditions.

In view of the above, the present application is disposed of accordingly.


(Lal Singh)
ASJ-05(W)/THC/Delhi
22.07.2020

Bail Application No.721
FIR No.521/19
PS: Moti Nagar
State Vs. Rajinder Gulati
U/s 374 IPC, 79 JJ Act, 3/4 Child Labour Act

22.07.2020

Undersigned is performing duty pursuant to circular/duty roster dated 15.07.2020 of Ld. District & Sessions Judge, West, THC, Delhi.

Present : Sh.M.A. Khan Ld. Addl. PP for the State through VC.
Sh. Sanjay Rathi, Ld. Counsel for applicant/accused through VC.

This application u/s 438 Cr.P.C., as filed on behalf of applicant/accused for grant of anticipatory bail, is listed today for consideration.

Fresh reply has been received on behalf of SI Rajani, P.S. Moti Nagar.

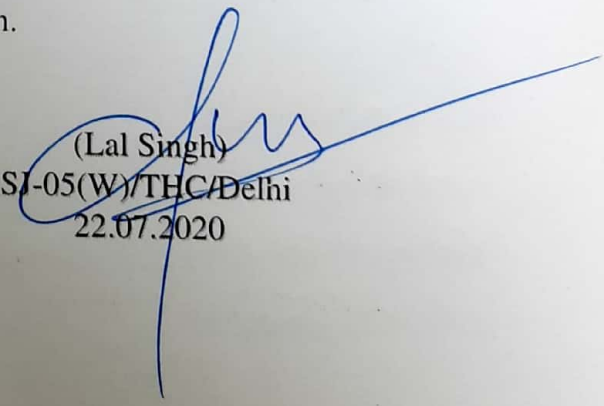
Voice of Ld. Counsel for the applicant/accused is not clearly audible and hence also heard him through mobile phone on the phone of Reader of the court in Speaker mode.

Ld. Counsel for the applicant/accused submits that applicant/accused has already joined the investigation. Ld. Counsel for the applicant/accused seeks adjournment.

At the request of Ld. Counsel for the applicant/accused, matter is adjourned for 07.09.2020.

Interim to continue till next date of hearing.

Put up on 07.09.2020 for consideration.


(Lal Singh)
ASI-05(W)/THC/Delhi
22.07.2020

FIR No. 127/2019
PS EOW, Mandir Marg
U/s 420/468/471/467/120B IPC
State Vs. Vinod Kumar Prasad

22.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A.Khan, ld. Addl. PP for the State through VC.
Sh.P.S. Sharma, Ld. Counsel for the applicant/accused.
Sh. Anish Bhola, ld. Counsel for the complainant.
ASI Tahar Singh on behalf of SI Pradeep Rai in person.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of bail.

ASI Tahar Singh has filed reply to the above application on behalf of SI Pradeep Rai.

Ld. Counsel for the applicant/accused that this is fifth bail application. However, ld.Counsel for the complainant submits that this is sixth bail application filed by the applicant/accused and last bail application was dismissed on 20.07.2020.

Ld. Addl. P.P. submits that some assistance of the IO is required.

Accordingly, notice be issued to the IO of the case to appear before the Court on the next date of hearing i.e. 29.07.2020.

Put up on 29.07.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
22.07.2020(P)

Bail Application No.1469
FIR No.45/19
PS: Moti Nagar
State Vs. Kamal Malik & Ors.
U/s 392/394/365/364A/411/506/34/120B IPC

22.07.2020

Undersigned is performing duty pursuant to circular/duty roster dated 15.07.2020 of Ld. District & Sessions Judge, West, THC, Delhi.

Present : Sh. M.A. Khan Ld. Addl. PP for the State through VC.
Sh. Praveen Kumar Singh, Ld. Counsel for applicant/
accused through VC.

This application u/s 439 Cr.P.C., as filed on behalf of applicant/accused Amitesh Chaubey for grant of regular bail.

Reply to the above application has been received on behalf of SI Pramod Kumar.

At this stage, Ld. Counsel for the applicant/accused submits that the voice of the undersigned through VC is not clear audible and hence, Ld. Counsel is heard through mobile phone on the mobile phone of Reader of this court in speaker mode.

Heard for some time.

At the request of Ld. Counsel for the applicant/accused, matter is adjourned for 05.08.2020.

Put up on 05.08.2020 alongwith file, for argument on above application through VC.

(Lal Singh)
ASJ-05(W)/THC/Delhi
22.07.2020

Bail Application No.1471
FIR No.247/20
PS: Ranjit Nagar
State Vs. Guddu Kumar
U/s 381/414/411/120B/34 IPC

22.07.2020

Undersigned is performing duty pursuant to circular/duty roster dated 15.07.2020 of Ld. District & Sessions Judge, West, THC, Delhi.

Present : Sh. M.A. Khan Ld. Addl. PP for the State through VC.
Sh. Shitiz Sharma, Ld. Counsel for applicant/accused through VC.

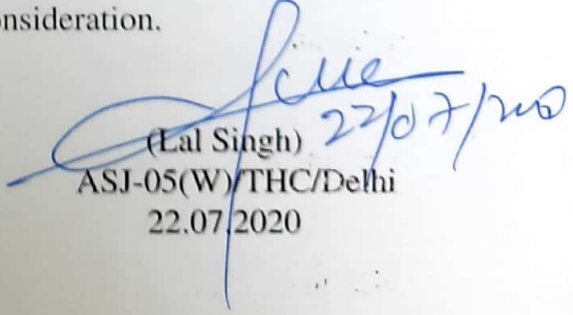
This application u/s 439 Cr.P.C., as filed on behalf of applicant/accused for grant of regular bail.

Reply has been received on behalf of SI Gajender Singh. Ld. Addl. PP submits that assistance of IO is required in this case.

Ld. Counsel for the applicant/accused submits that the applicant/accused is in custody since 05.07.2020.

Issue notice to IO of the case alongwith case file, returnable for 24.07.2020.

Put up on 24.07.2020 for consideration.


(Lal Singh) 22/07/20
ASJ-05(W)/THC/Delhi
22.07.2020

Bail Application no. 1420

FIR No. not known

PS Khyala

U/s not known

State Vs. Shah Jahan

22.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh. Rajesh Juneja, Id. Counsel for the applicant through VC.
SI Naveen, No. D-5373 in person.

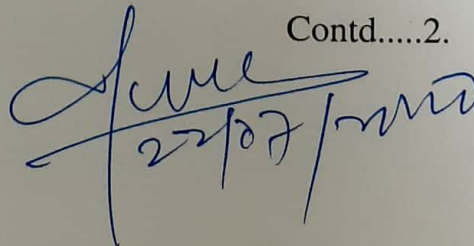
This application u/s 438 Cr.P.C. as filed on behalf of the applicant for grant of anticipatory bail, is listed today for consideration.

Reply has been received on behalf of SI Rakesh Kumar PS Khyala mentioning therein that neither any complaint nor any case has been found against the applicant as per the report of PS Khyala.

At this stage, SI Naveen has also filed reply stating therein that neither any case nor any complaint is registered against the applicant at PS Khyala.

Voice of Id. Counsel for the applicant is not clear in VC and hence, he also joined through mobile phone on the mobile phone of Reader in a speaker mode.

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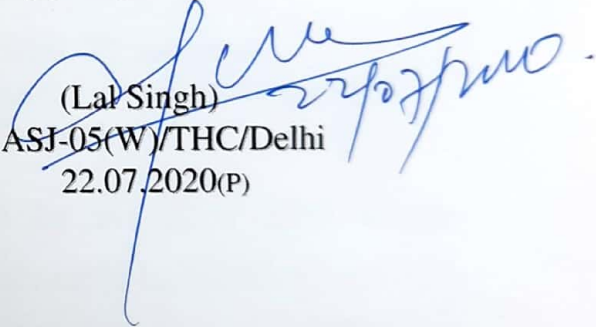


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Ld. Counsel for the applicant submits that since as per reply, no complaint has been found against the applicant in the PS Khyala and hence, the Court may pass any order deems fit.

As per the above replies as of today, no complaint is found registered against the applicant in PS Khyala and also FIR is not found registered against the applicant and hence, the present application is dismissed being not maintainable.

The application is accordingly disposed of.


(Lal Singh)
ASJ-05(W)/THC/Delhi
22.07.2020(P)

FIR No.426/18
PS: Paschim Vihar
State Vs. Preetam @ Sonu @ Bijli
U/s 302/120B/34 IPC

22.07.2020

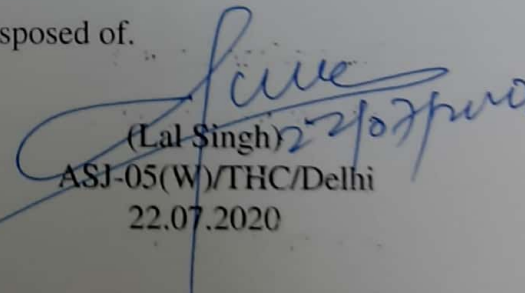
Present : Sh. M.A. Khan Ld. Addl. PP for the State through VC.
Sh. Deepak Chauhan, Ld.Counsel for applicant/accused
through VC.

This application has been filed on behalf of applicant/accused for providing uncertified copies of evidence of all the PWs.

At this stage, Ld.Counsel for the applicant/accused submits that he is withdrawing the present application and he may be permitted to withdraw the same.

In view of the above facts & circumstances and submissions of Ld. Counsel for the applicant/accused, the present application is dismissed as withdrawn.

Application is accordingly disposed of.


(Lal Singh)
ASJ-05(W)/THC/Delhi
22.07.2020

FIR No.636/19
PS: Nihal Vihar
State Vs. Sahil @ Parshant
U/s 307/34 IPC & Sec. 25/27 Arms Act
22.07.2020

Present : Sh. M.A. Khan Ld. Addl. PP for the State through VC.
Sh. Atul Jaiswal, Ld.Counsel for applicant/ accused through VC.

This application u/s 439 Cr.P.C., as filed on behalf of applicant/accused for grant of interim bail.

Reply to the above application has been received on behalf of SI Amit Nara alongwith previous involvement report of applicant/accused and as per which the applicant/accused is shown to involved in one more case apart from the present case i.e. FIR No.025091/19 U/s 379/411 IPC.

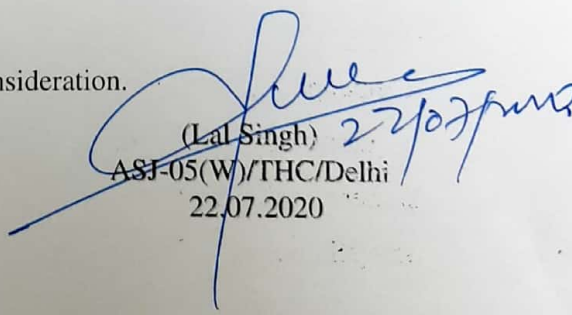
Ld. Counsel for the applicant/accused submits that the present application has been filed on behalf of applicant/accused for grant of interim bail on the medical ground of father of applicant/accused as he is suffering from heart ailment.

However, in the reply it is mentioned that medical documents could not be verified as the same has not been received in P.S. Nihal Vihar.

Issue notice to IO/SHO concerned to verify the medical documents of father of the applicant/accused namely Salekh Rajoria, returnable for 25.07.2020.

Copy of medical documents of father of the applicant/ accused be sent alongwith notice.

Put up on 25.07.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
22.07.2020

FIR No.99/18
PS: Ranjit Nagar
State Vs. Arjun @ Hakla
U/s 392/394/397/411/34 IPC

22.07.2020

Present : Sh. M.A. Khan Ld. Addl. PP for the State through VC.
Sh. R.P. Sarwan, Ld. Legal Aid Counsel for applicant/
accused.

This application u/s 439 Cr.P.C., as filed on behalf of
applicant/accused for grant of regular bail.

Reply already received.

At the very outset, Ld. Legal Aid counsel for the
applicant/accused submits that the voice of undersigned was not audible
through VC and as he was available in his chamber at Tis Hazari Court and
hence, he is appearing physically and he may be permitted to appear
physically.

In view of the above, Ld. Legal Aid counsel is permitted to
appear physically in this matter.

Heard for some time.

At the request, Ld. Counsel for the applicant/accused, matter
is adjourned for 04.08.2020.

Put up on 04.08.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
22.07.2020

(1)

FIR No.15/18
PS: Ranhola
State Vs. Mohd. Naushad
U/s 302/34 IPC

22.07.2020

Undersigned is performing duty pursuant to circular/duty roster dated 15.07.2020 of Ld. District & Sessions Judge, West, THC, Delhi.

Present : Sh. M.A. Khan Ld. Addl. PP for the State through VC.
Sh. Pradeep Kumar, Ld. Counsel for applicant/accused.

This application u/s 439 Cr.P.C., as filed on behalf of applicant/accused for grant of interim bail.

Though this matter is listed today for hearing through VC, however, Ld. Counsel for the applicant/accused submits that he may be heard physically today as there is some problem in his phone and due to which he is not able to connect through VC.

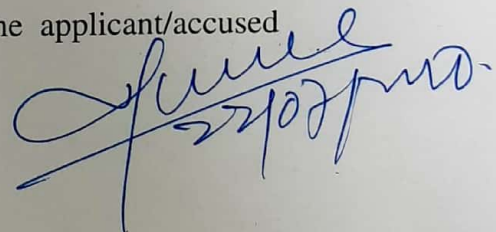
In view of the above submission, matter is heard physically.

Reply to the above application has been received on behalf of SI Amit Rathi alongwith previous involvement report of applicant/accused.

Heard for some time.

At this stage, Ld. Counsel for the applicant/accused

Page 1 of 2



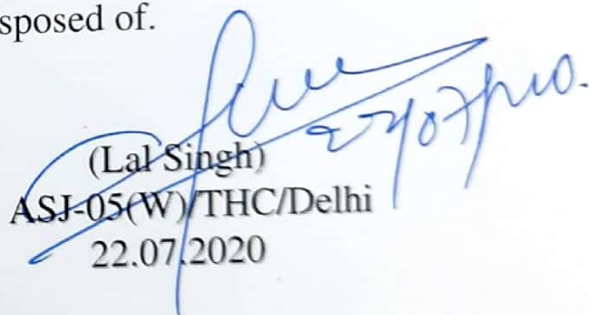
(2)

submits that he is withdrawing the present application and he may be permitted to withdraw the same.

In view of the above facts & circumstances and submissions of Ld. Counsel for the applicant/accused, the present application is dismissed as withdrawn.

Copy of order be given dasti.

The application is accordingly disposed of.


(Lal Singh)
ASJ-05(W)/THC/Delhi
22.07.2020

I am withdrawing
this interim
Bail Application
Pradeep Kumar
(Adv)

FIR No. 482/2016

PS Khyala

U/s 308/307/506/174A/34 IPC

State Vs. Sukhwinder Singh @ Barfi @ Prince

22.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A.Khan, ld. Addl. PP for the State through VC.
Sh.C.B.Garg, Ld. Counsel for the applicant/accused.
SI Naveen PS Khyala, in person.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused Sukhwinder @ Barfi @ Prince for re-admission him on bail.

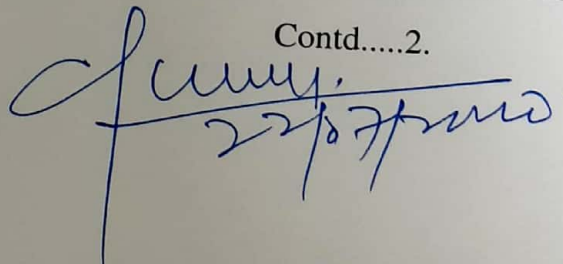
Reply to the above application has been filed by SI Naveen PS Khyala.

Reply is also received through DCP.

Report has also been received from Addl. Supdt., Central Jail no. 10, Rohini, Delhi and as per which, the accused is detained in FIR no. 482/2016 PS Khyala, facing trial before the Court of Sh. Abhinav Pandey, ld. MM-04, West, Delhi.

Ld. Counsel for the applicant/accused submits that the applicant/accused was granted bail on 12.07.2017 by the ld. ASJ-02, West, THC, Delhi.

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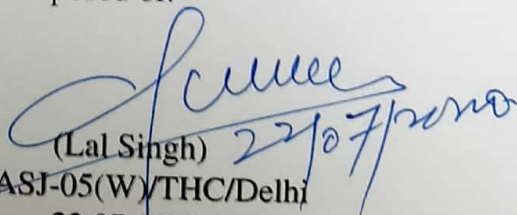
SI Naveen submits that in this case, the supplementary charge-sheet against the present applicant/accused Sukhwinder Singh @ Barfi @ Prince has already been filed before the concerned MM in the year 2019 and same is pending in the court of concerned MM. He further submits that since the applicant/accused was not appearing in the said supplementary charge-sheet as filed before the concerned MM and hence, the production warrant was issued by the concerned MM against the applicant/accused on 13.02.2020 for 01.04.2020.

At this stage, Id. Counsel for the applicant/accused submits that he is withdrawing the present application and he may be permitted to withdraw the same as he wants to file appropriate application before the concerned MM.

In view of the above facts & circumstances as well as submission of the Id. Counsel for the applicant/accused, the present application is dismissed as withdrawn.

Copy of this order be given dasti to Id. Counsel for the applicant/accused.

The present application is disposed of.


(Lal Singh) 22/07/2020
ASJ-05(W)/THC/Delhi
22.07.2020(P)

FIR No.523/17
PS: Hari Nagar
State Vs. Rajesh Gupta
U/s 379/328/411/34 IPC
22.07.2020

Undersigned is performing duty pursuant to circular/duty roster dated 15.07.2020 of Ld. District & Sessions Judge, West, THC, Delhi.

Present : Sh. M.A. Khan Ld. Addl. PP for the State through VC.
Sh. Suraj Prakash Sharma, Ld. Counsel for applicant/accused through VC.

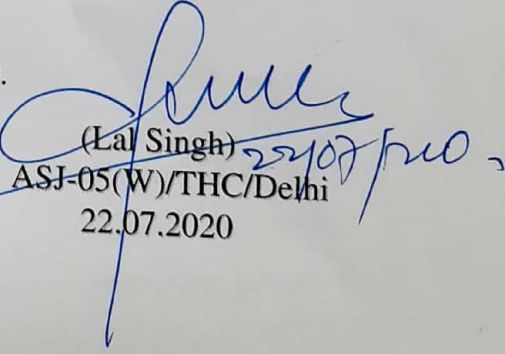
This application has been filed on behalf of applicant/accused for grant of interim bail.

Reply to the above application has been received on behalf of SI Dhanraj.

The voice of Ld. Counsel for the applicant/accused is not clearly audible and Ld. Counsel also submits that the voice of undersigned is also not audible to him through VC and hence, court also heard him through mobile phone on the mobile phone of Reader in the Speaker mode.

Ld. Counsel for the applicant/accused submits that another matter of applicant/accused is listed for 23.07.2020 and this matter may be adjourned for 23.07.2020.

Therefore, put up on 23.07.2020.


(Lal Singh)
ASJ-05(W)/THC/Delhi
22.07.2020

FIR No. 578/2018
PS Punjabi Bagh
U/s 302/34 IPC
State Vs. Rajeev

22.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.Bisham Dutt, Ld. Legal aid Counsel for the applicant/accused.

This application u/s 439 Cr.P.C. for grant of interim bail has been filed on behalf of the applicant/accused from jail through DLSA.

Reply not received as yet.

Issue notice to the IO/SHO concerned to file reply to the above application, returnable for 27.07.2020.

Put up on 27.07.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
22.07.2020(P)

FIR No.468/15
PS: Patel Nagar
State Vs. Deepanshu @ Deepu
U/s 302/34 IPC

22.07.2020

Undersigned is performing duty pursuant to circular/duty roster dated 15.07.2020 of Ld. District & Sessions Judge, West, THC, Delhi.

Present : Sh. M.A. Khan Ld. Addl. PP for the State through VC.
Sh.A.K. Gupta, Ld.Counsel for applicant/accused.

This application for early hearing of of application u/s 439 Cr.P.C., as filed on behalf of applicant/accused, is listed today for consideration.

Ld. Counsel for the applicant/accused submits that the applicant/s 439 Cr.P.C., for grant of regular bail as filed on behalf of applicant/accused is pending adjudication before this court and same was filed before the lockdown.

The said application u/s 439 Cr.P.C., filed on 10.12.2019 is taken up today.

Heard partly.

Put up on 04.08.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
22.07.2020

FIR No. 428/2018

PS Khyala

U/s 302/394/397/411/201 IPC

State Vs. Parvinder Singh @ Kalu

22.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh. Vikas Bhatia, Ld. Counsel for the applicant/accused.

This application u/s 439 Cr.P.C. for extension of interim bail has been filed on behalf of the applicant/accused.

Ld. Counsel for the applicant/accused submits that voice of the undersigned was not audible through VC and hence, as he was in the Court and he is appearing physically and he may be heard physically in this matter.

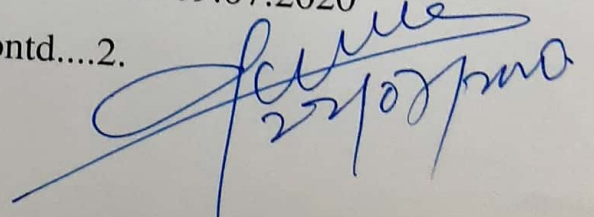
Accordingly, he is heard physically in this matter.

Reply has been received on behalf of Insp. Arvind Kumar.

Ld. Counsel for the applicant/accused submits that the applicant/accused was granted interim bail on 09.07.2020 and he was released from the jail on 13.07.2020.

Alongwith the application, copy of order dt. 09.07.2020

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is annexed and as per which, this Court granted interim bail to the applicant/accused for two weeks on 09.07.2020.

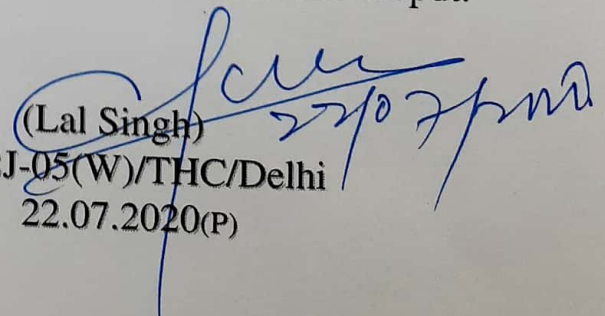
Vide order dt. 13.07.2020, in W.P.(C) 3037/2020 titled as **Court On Its Own Motion Vs. State & Ors.**, the Hon'ble High Court of Delhi has clarified that the order of extension of bail/interim bail/Parole shall be applicable to all the under-trials/convicts, who are on bail/interim bail or Parole as on date irrespective of the fact that they were released on bail/interim bail or parole before or after 16.03.2020.

Vide above order dt. 13.07.2020, the Hon'ble High Court of Delhi has further extended the implementation of directions contained in order dt. 25.03.2020, 15.05.2020 and 15.06.2020 till 31.08.2020 with the same terms and conditions.

Thus, as such, in view of the above, the interim bail of the applicant/accused already stands extended till 31.08.2020 in terms of above directions of the Hon'ble High Court of Delhi.

Thus, the present application is accordingly disposed of.

Copy of this order be sent to the concerned Jail Supdt. for information.


(Lal Singh)
ASJ-05(W)/THC/Delhi
22.07.2020(P)

FIR No. 326/2019

PS Hari Nagar

U/s 307/34 IPC & Section 25/54/59 Arms Act

State Vs. Avjot Singh @ Banny

22.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.Mahesh Patel, Ld. Counsel for the applicant/accused.

This application u/s 439 Cr.P.C. for extension of interim bail has been filed on behalf of the applicant/accused.

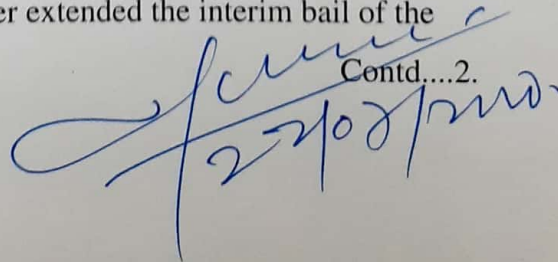
Ld. Counsel for the applicant/accused submits that voice of the undersigned was not audible through VC and hence, as he was in the Court and he is appearing physically and he may be heard physically in this matter.

Accordingly, he is heard physically in this matter.

Reply has been received on behalf of SI Vikas Sharma alongwith previous involvement report, as per which, no involvement of the applicant/accused is shown in any other case.

Ld. Counsel for the applicant/accused submits that the applicant/accused was granted interim bail on 21.05.2020 by the Id. ASJ-08, West, THC, Delhi and thereafter, on 06.07.2020, this Court further extended the interim bail of the applicant/accused till 13.07.2020 and on 13.07.2020, this Court further extended the interim bail of the

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applicant/accused till today i.e. 22.07.2020.

Alongwith the application, copies of the abovesaid orders dt. 21.05.2020 and 06.07.2020 are annexed.

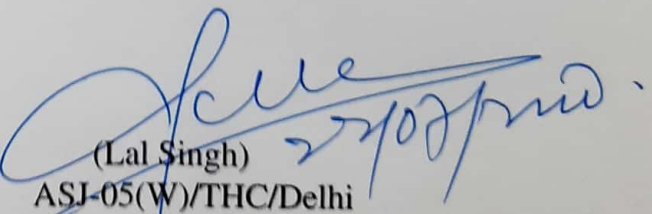
Vide order dt. 13.07.2020, in W.P.(C) 3037/2020 titled as **Court On Its Own Motion Vs. State &Ors.**, the Hon'ble High Court of Delhi has clarified that the order of extension of bail/interim bail/Parole shall be applicable to all the under-trials/convicts, who are on bail/interim bail or Parole as on date irrespective of the fact that they were released on bail/interim bail or parole before or after 16.03.2020.

Vide above order dt. 13.07.2020, the Hon'ble High Court of Delhi has further extended the implementation of directions contained in order dt. 25.03.2020, 15.05.2020 and 15.06.2020 till 31.08.2020 with the same terms and conditions.

Thus, as such, in view of the above, the interim bail of the applicant/accused already stands extended till 31.08.2020 in terms of above directions of the Hon'ble High Court of Delhi.

Thus, the present application is accordingly disposed of.

Copy of this order be sent to the concerned Jail Supdt. for information.


(Lal Singh)
ASJ-05(W)/THC/Delhi
22.07.2020(P)

FIR No. 326/2019

PS Hari Nagar

U/s 307/34 IPC & Section 25/54/59 Arms Act

State Vs. Sukhvinder Singh @ Sunny

22.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.Mahesh Patel, Ld. Counsel for the applicant/accused.

This application u/s 439 Cr.P.C. for extension of interim bail has been filed on behalf of the applicant/accused.

Ld. Counsel for the applicant/accused submits that voice of the undersigned was not audible through VC and hence, as he was in the Court and he is appearing physically and he may be heard physically in this matter.

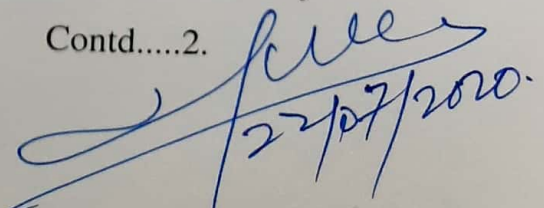
Accordingly, he is heard physically in this matter.

Reply has been received on behalf of SI Vikas Sharma alongwith previous involvement report, as per which, no involvement of the applicant/accused is shown in any other case.

Report from the Jail Supdt. is also received as per which, the conduct of the applicant/accused is Good.

Ld. Counsel for the applicant/accused submits that the applicant/accused was granted interim bail on 11.05.2020 and thereafter, on 06.06.2020, the interim bail of the applicant/accused was extended by

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the Id. ASJ-09, West, THC, Delhi till 06.07.2020 and on 06.07.2020, this Court extended the interim bail of the applicant/accused till 13.07.2020 and on 13.07.2020, this Court further extended the interim bail of the applicant/accused till today i.e. 22.07.2020 and the said application is still pending.

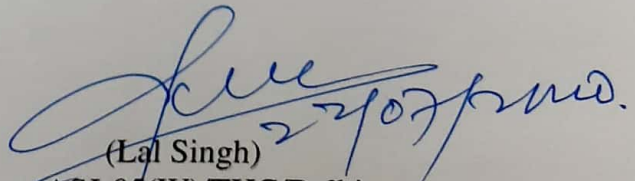
Vide order dt. 13.07.2020, in W.P.(C) 3037/2020 titled as **Court On Its Own Motion Vs. State & Ors.**, the Hon'ble High Court of Delhi has clarified that the order of extension of bail/interim bail/Parole shall be applicable to all the under-trials/convicts, who are on bail/interim bail or Parole as on date irrespective of the fact that they were released on bail/interim bail or parole before or after 16.03.2020.

Vide above order dt. 13.07.2020, the Hon'ble High Court of Delhi has further extended the implementation of directions contained in order dt. 25.03.2020, 15.05.2020 and 15.06.2020 till 31.08.2020 with the same terms and conditions.

Thus, as such, in view of the above, the interim bail of the applicant/accused already stands extended till 31.08.2020 in terms of above directions of the Hon'ble High Court of Delhi.

Thus, the present application is accordingly disposed of.

Copy of this order be sent to the concerned Jail Supdt. for information.


(Lal Singh)
ASJ-05(W)/THC/Delhi
22.07.2020(P)

FIR No. 326/2019

PS Hari Nagar

U/s 307/34 IPC & Section 25/54/59 Arms Act

State Vs. Amrit Singh @ Shanky

22.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.Mahesh Patel, Ld. Counsel for the applicant/accused.

This application u/s 439 Cr.P.C. for extension of interim bail has been filed on behalf of the applicant/accused.

Ld. Counsel for the applicant/accused submits that voice of the undersigned was not audible through VC and hence, as he was in the Court and he is appearing physically and he may be heard physically in this matter.

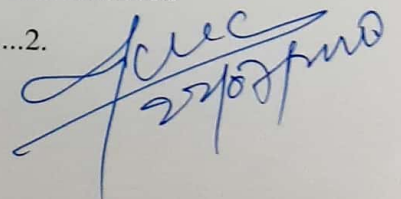
Accordingly, he is heard physically in this matter.

Previous involvement report received, as per which, no involvement of the applicant/accused is shown in any other case.

Report is received from the Dy.Supt., Central Jail no.4, Tihar, Delhi, as per which, the conduct of the applicant/accused is Good/satisfactory.

Ld. Counsel for the applicant/accused submits that earlier on 06.05.2020 interim bail to the applicant/accused was granted for 20 days i.e. till 25.05.2020 and thereafter, on 22.05.2020, interim bail was extended

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till 19.06.2020 and after that, on 19.06.2020, this Court extended the interim bail of the applicant/accused till 15.07.2020 and on 15.07.2020, interim bail to the applicant/accused further extended till today and said application for further extension is pending for today.

Copy of order dt. 19.06.2020 is annexed alongwith the application.

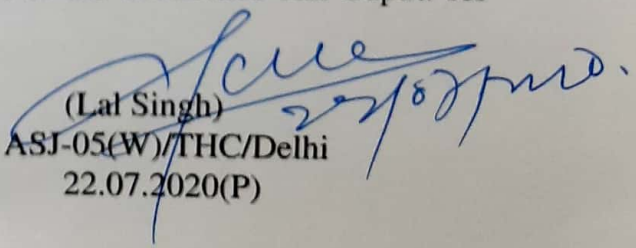
Vide order dt. 13.07.2020, in W.P.(C) 3037/2020 titled as **Court On Its Own Motion Vs. State &Ors.**, the Hon'ble High Court of Delhi has clarified that the order of extension of bail/interim bail/Parole shall be applicable to all the under-trials/convicts, who are on bail/interim bail or Parole as on date irrespective of the fact that they were released on bail/interim bail or parole before or after 16.03.2020.

Vide above order dt. 13.07.2020, the Hon'ble High Court of Delhi has further extended the implementation of directions contained in order dt. 25.03.2020, 15.05.2020 and 15.06.2020 till 31.08.2020 with the same terms and conditions.

Thus, as such, in view of the above, the interim bail of the applicant/accused already stands extended till 31.08.2020 in terms of above directions of the Hon'ble High Court of Delhi.

Thus, the present application is accordingly disposed of.

Copy of this order be sent to the concerned Jail Supdt. for information.


(Lal Singh)
ASJ-05(W)/THC/Delhi
22.07.2020(P)

FIR No. 326/2019

PS Hari Nagar

U/s 307/34 IPC & Section 25/54/59 Arms Act

State Vs. Vikas Sharma @ Vicky

22.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.Mahesh Patel, Ld. Counsel for the applicant/accused.

This application u/s 439 Cr.P.C. for extension of interim bail has been filed on behalf of the applicant/accused.

Ld. Counsel for the applicant/accused submits that voice of the undersigned was not audible through VC and hence, as he was in the Court and he is appearing physically and he may be heard physically in this matter.

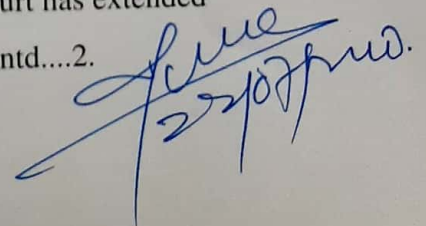
Accordingly, he is heard physically in this matter.

Previous involvement report received, as per which, no involvement of the applicant/accused is shown in any other case.

Report is received from the Dy.Supt., Central Jail no.3, Tihar, Delhi, as per which, the conduct of the applicant/accused is Good/satisfactory.

Ld. Counsel for the applicant/accused submits that earlier on 26.05.2020, Id. ASJ-03 granted interim bail to the applicant/accused for 30 days or 30.06.2020 and thereafter, on 25.06.2020, this Court has extended

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the interim bail of the applicant/accused till 15.07.2020.

At this stage, Ld. Counsel for the applicant/accused has filed copy of order dt. 25.06.2020 of this Court. Thereafter, on 15.07.2020, this Court further extended the interim bail of the applicant/accused till today i.e. 22.07.2020 and the same is pending for today.

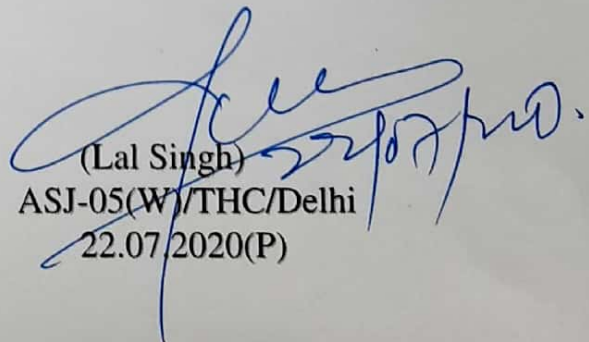
Vide order dt. 13.07.2020, in W.P.(C) 3037/2020 titled as **Court On Its Own Motion Vs. State &Ors.**, the Hon'ble High Court of Delhi has clarified that the order of extension of bail/interim bail/Parole shall be applicable to all the under-trials/convicts, who are on bail/interim bail or Parole as on date irrespective of the fact that they were released on bail/interim bail or parole before or after 16.03.2020.

Vide above order dt. 13.07.2020, the Hon'ble High Court of Delhi has further extended the implementation of directions contained in order dt. 25.03.2020, 15.05.2020 and 15.06.2020 till 31.08.2020 with the same terms and conditions.

Thus, as such, in view of the above, the interim bail of the applicant/accused already stands extended till 31.08.2020 in terms of above directions of the Hon'ble High Court of Delhi.

Thus, the present application is accordingly disposed of.

Copy of this order be sent to the concerned Jail Supdt. for information.


(Lal Singh)
ASJ-05(W)/THC/Delhi
22.07.2020(P)

Case No. 575/2016

FIR No. 285/2018

PS Mundka

U/s 392/397/506 IPC and 25 Arms Act

State Vs. Suraj Bhan

22.07.2020

File of this case is taken up today in terms of orders bearing No. R-235/RG/DHC/2020 dt. 16.05.2020, No. 16/DHC/2020 dated 13.06.2020 and No. 24/DHC/2020 dt. 13.07.2020, of the Hon'ble High Court of Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.R.P.Sarwan, Id. Legal aid Counsel for the accused.

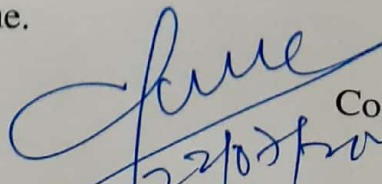
Accused is stated to be in J.C.

Matter is listed today for further arguments.

At the very outset, Id. Counsel for the accused submits that the voice of undersigned was not audible and as he was already outside the Court and hence, he is appearing physically and he may be permitted to hear physically.

Accordingly, Id. Legal aid counsel for the accused is heard physically.

On 18.07.2020, Id. Legal aid counsel for the accused submitted that he wanted to file written arguments but today he submits that he could not prepare the written arguments and seek one more opportunity for the same.



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Notice was issued to the concerned Jail Supdt. on the last date of hearing for today to produce the accused through VC. However, no intimation is received from the concerned Jail Supdt. It is already 03:30 PM.

Issue fresh notice to the concerned Jail Supdt. to produce the accused through VC on the next date of hearing i.e. 05.08.2020 at 02:00 PM.

Put up on 05.08.2020 at 02:00 PM for further arguments through VC.


(Lal Singh)
ASJ-05(W)/THC/Delhi
22.07.2020(P)

CR No. 310/2019

Mohan Bir Singh Vs. Gurmukh Singh

22.07.2020

File of this case is taken up today in terms of order bearing No. R-235/RG/DHC/2020 dt. 16.05.2020, No. 16/DHC/2020 dated 13.06.2020 and No. 24/DHC/2020 dt. 13.07.2020, of the Hon'ble High Court of Delhi.

Present : Sh.Preet Chopra, Proxy Counsel for Sh. Sanjeev Srivastava, Id. Counsel for the Petitioner through phone on the mobile phone of Ahlmad of the Court on speaker mode.
Sh. Gurvinder Singh, Id. Counsel for the respondent through VC.

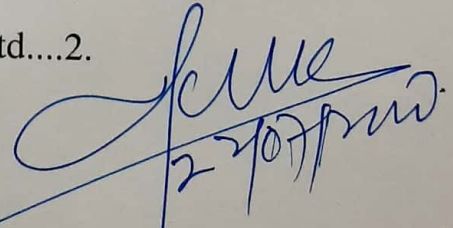
This revision petition is listed today for arguments.

Consent for arguments was received from Sh. Gurvinder Singh, Id. Counsel for the respondent on the e.mail of this Court i.e. ASJ05west@gmail.com. However, the consent was not received from through mail from counsel for the Petitioner.

Proxy counsel for the Petitioner submits that he is out of his residence and therefore, he is unable to connect through VC. As such, he is heard on phone on the mobile phone of Ahlmad in speaker mode.

Ld. Counsel for the Petitioner was contacted through phone on the phone of Ahlmad of the Court and proxy counsel for the

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Petitioner submits that the main counsel is on medical rest and only main counsel will argue the matter and requested to adjourn the matter.

Therefore, in these circumstances, matter is adjourned for 07.09.2020.

In the meanwhile, fresh notices be issued to Id. Counsels for both the parties in terms of previous order, for the next date of hearing.

Put up on 07.09.2020 for arguments.


(Lal Singh)
ASJ-05(W)/THC/Delhi
22.07.2020(P)